

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 983/93

Shri Mohan Krishnarao Devnally  
V/s.

... Applicant.

Union of India,  
through the Secretary,  
Ministry of Finance,  
North Block,  
New Delhi.

Collector of Central Excise  
Central Excise Building  
M.K. Road, Opp. Churchgate,  
Bombay

... Respondents.

CORAM: Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.  
Hon'ble Shri N.K. Verma, Member (A)

Appearance:

Shri M.D. Lonkar, counsel  
for the applicant.

ORAL JUDGEMENT

Dated: 4.10.93

{ Per Shri M.S. Deshpande, Vice Chairman }

Heard Shri M.D. Lonkar for the applicant.

None for the respondents though they have been served.

The only relief in this application is for setting  
aside the charge ~~sheet~~ <sup>sheet</sup> memo. Since the enquiry has been  
completed and the case had been placed before the  
Disciplinary Authority, ~~we direct~~ <sup>we direct</sup> let us ask the Disciplinary  
Authority to complete the proceedings within two months  
from the date of communication of this order to the  
respondents. Application is disposed of accordingly.

N.K.Verma

(N.K. Verma)  
Member (A)

M.S. Deshpande

(M.S. Deshpande)  
Vice Chairman

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